

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.62/1202/2020

This the 11th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)



1. Rafiq Ahmad Bhat, Age 54 years S/o Abdul Ahad Bhat, R/o Hyderpora Byepass, Srinagar, Kashmir.

.....Applicant

By Advocate: Mr. M.S. Reshi

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, Home Department, Civil Secretariat, Srinagar.
2. Director General of Police J&K Srinagar.
3. Inspector General of Police Kashmir Range, Srinagar
4. Deputy Inspector General of Police, CKR, Srinagar.

..... Respondents

(By Advocate: Shri Rajesh Thapa, DAG.

**ORDER (ORAL)****Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicant submitted that the applicants will be satisfied if a direction is given to respondents/competent authority to consider and decide the pending representation of the applicant dated 18.06.2020 (Annexure –xiv) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the pending representation of the applicant dated 18.06.2020 (Annexure –xiv) by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. It is made clear that we have not expressed any opinion on the merit of the case. Accordingly, the O.A. is disposed of with no order as to costs.

(PRADEEP KUMAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

mks

